

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34968/2011

(Arising out of impugned final judgment and order dated 28/01/2011
in WP No. 7252/2004 passed by the High Court Of Judicature At
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(With prayer for interim relief and office report)
(For final disposal)

Date : 18/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr. P.N. Mishra, Sr. Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Abhish Kumar, Adv.

For Respondent(s)

Mr. Saksha Ram Singh, Adv.
Mr. Arvind Kumar Shukla, Adv.
Mr. Alok Shukla, Adv.
Mr. Amit Shukla, Adv.
Mr. Nihal Ahmad, Adv.
Ms. Sweta Rani, Adv.

Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after two weeks.

[O.P. SHARMA]
COURT MASTER

Signature Not Verified

[INDU BALA KAPUR]
COURT MASTER

Digitally signed by
Om Parkash Sharma
Date: 2014.07.19
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